

Devan Ramachandran, J.

W.P(C)No.26918 of 2022

Dated this the 22nd day of August, 2022.

ORDER

I have heard Sri.Geroge Poonthottam, learned Senior Counsel, instructed by Sri.P.Santharam - learned counsel for the petitioner and I am of the view that this matter requires to be admitted.

This writ petition is thus admitted.

The petitioner will take out notice before admission by special messenger to the 5th respondent.

Sri.I.V.Pramod - learned Standing Counsel for respondents 2,4 and 6; Smt.M.U.Vijayalakshmi - learned Standing Counsel for the 1st respondent and the Special Government Pleader for the 3rd respondent seek time to obtain instructions.

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Since the petitioner asserts that the 5th respondent is not eligible to be appointed as an Associate Professor as per the Statues of the Kannur University and the applicable Regulations of the University Grants Commission (UGC), I deem it appropriate to order that, until the next posting date, no appointments be made from Ext.P4 Rank List - particularly because it is shown only as a "provisional" one. It is so ordered.

I also record the submissions of Sri.I.V.Pramod that no appointments have been made from Ext.P4, since some proceedings *qua* it are pending before the Chancellor of the University.

Since the petitioner edifices his case on the applicable Regulations of the University Grants Commission it is necessary that they are on the party array. I, therefore, *suo motu* implead the Chairman,

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University Grants Commission (UGC), Bahadur Shah Zafar Marg, New Delhi - 110 000, as an additional respondent and direct the petitioner to furnish a copy of this writ petition on Sri.S.Krishnamoorthy - their learned Standing Counsel today itself. Sri.S.Krishnamoorthy will obtain instructions from the UGC as to the veracity of the claims made by the petitioner in this case.

List for further consideration on 31.08.2022.

Sd/-
DEVAN RAMACHANDRAN
JUDGE

H/o - Raj
22.08.2022.